

big industrialists have started getting imported machinery through the small scale industries, that actually the machinery goes to them, whether such irregularities and malpractices have been brought to his notice, and if so, the remedy?

Shri Kanungo: No, it has not been brought to our notice by any State Government or any other person.

केन्द्रीय अधिनियमों का हिन्दी में अनुवाद और प्रकाशन

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श्री प्रकाशवीर शास्त्री :
 श्री कछुवाय :
 श्री उ० मू० त्रिवेदी :
 श्री बड़े :
 श्री प० ला० बाबूपाल :
 श्री उटिया :
 श्री योगेन्द्र झा :
 श्री भा० बा० देशमुख :
 श्री माते :
 श्री मोहन स्वरूप :
 *११०२. श्री प० मो० बनर्जी :
 श्री यशपाल सिंह :
 श्री शिकरे :
 श्री बागड़ी :
 श्री भ० ना० मंडल :
 श्री म० ला० द्विवेदी :
 श्री प्रताप सिंह :
 श्री घुलेदेवर मोना :
 श्री द्वारकादास मंत्री :
 श्री रघुनाथ सिंह :
 श्री हरि विष्णु कामत :

क्या विधि मंत्री यह बताने की कृपा करेंगे कि :

(क) केन्द्रीय अधिनियमों के राज भाषा आयोग द्वारा तैयार किये गये हिन्दी पाठ अब तक भारत के गजट में क्यों प्रकाशित नहीं किये जाते;

(ख) सभी हिन्दी भाषा भाषी राज्यों में हिन्दी में सभी काम सामान्य रूप से चलाने

की सुविधा के लिये हिन्दी में केन्द्रीय अधिनियमों के प्रमाणिक पाठों के अविलम्ब प्रकाशन के लिए क्या प्रबन्ध किया गया है; और

(ग) अब तक हिन्दी में कितने अधिनियमों का अनुवाद हो चुका है और कितने अधिनियमों का अनुवाद हो रहा है ?

The Deputy Minister in the Ministry of Law (Shri Bibudhendra Misra): (a) and (b). In order that the translation in Hindi of a Central Act may be deemed to be the authoritative text thereof in Hindi, it is necessary to publish the same under the authority of the President in the Official Gazette under sub-section (1) of section 5 of the Official Languages Act, 1963. This sub-section has not yet been brought into force. The State Governments are being consulted in regard to Hindi version of Central Acts and the uniform legal terminology and every effort is being made for early publication of authoritative texts of Central Acts in Hindi.

(c) The Official Language (Legislative) Commission have so far prepared Hindi version of five Central Acts, namely, the Indian Penal Code, the Code of Civil Procedure, the Code of Criminal Procedure, the Indian Evidence Act and the Transfer of Property Act. Finalisation of the Hindi texts of six more Acts is under consideration of the Commission.

The Translation Section of this Ministry has translated 260 Central Acts into Hindi so far.

श्री प्रकाश वीर शास्त्री : जैसा अभी माननीय मंत्री जी ने बतलाया, राज्य सरकारों से परामर्श किया जायेगा। मैं जानना चाहता हूँ कि क्या परामर्श का यह अभिप्राय है कि अनुवाद ठीक हुआ है या नहीं, या परामर्श का यह अभिप्राय है कि अनुवाद किया जाये या नहीं यदि यह अभिप्राय है कि अनुवाद ठीक हुआ है या नहीं तो इस काम के लिये जो विशेषज्ञ यहाँ बैठे हैं उन से क्या राज्य सरकार के लोग अधिक योग्य होंगे जिस के कारण उन से राय ली जायेगी।

Shri Bibudhendra Misra: It is true that since the Central Government is charged with the responsibility of translating these Acts, we can, even without consulting the State Governments, authenticate the translation of the Acts, but the difficulty in that case would be this. It might be remembered by the Members that this question was considered at length by the members of the Official Language Commission also. The difficulty is that the State Governments are also charged with the task of translating their Acts into the regional language. Therefore, unless some arrangement is made with them that they will accept the terminology followed by this Commission or the translation made by this Commission, the danger is there is the likelihood of two parallel sets of words running so far as the Central Acts and the State Acts are concerned. Therefore we have circulated the terminology evolved by the Official Language Commission to the State Governments. We have also got the terminology evolved by the State Governments wherever they have been evolved, and the President and the Secretary of the Commission have been going round the States and consulting them, and some of the State Governments have agreed that they would accept the translation made by the Official Language Commission.

श्री प्रकाशवीर शास्त्री : जब इस कमिशन की नियुक्ति हुई थी तो इस कमिशन के सदस्यों के रूप में सभी राज्यों से एक एक ऊंचा कानून का ज्ञाता लिया गया था ताकि सभी राज्यों के प्रति निधि इस कमिशन में हों। जब सभी राज्यों के कानून के विशेषज्ञ इस कमिशन में थे तो मैं जानना चाहता हूँ कि गवर्नमेंट को क्या आवश्यकता पड़ गई कि ढाई साल के बाद इसे राज्यों के परामर्श के लिये भेजा जाये। इस चीज को लम्बा टालना है या खटाई में डालना है, किस उद्देश्य से यह चीज की गई है।

Shri Bibudhendra Misra: A member from every language has been

taken in the Official Language Commission, because the Language Commission has been charged with the responsibility of evolving a common terminology acceptable as far as possible for the whole of India, but that does not bind the State Governments to accept every terminology that has been evolved by the Commission. Therefore, our purpose is, as far as possible, to take the States with us. It is not that we have started the work after 2½ years. As a matter of fact, we have circulated the terminology and the officers of the Language Commission have gone round consulting the State Governments, and some State Governments have also agreed to accept the terminology and the translation made by the Official language Commission.

श्री कछवाय : मैं जानना चाहता हूँ कि इस कानूनों के हिन्दी अनुवाद के लिये अब तक कुल कितना रुपया खर्च हो चुका है और इस के बाद सरकार और कितना खर्च करने वाला है।

Shri Bibudhendra Misra: How much expenditure will be incurred in future it is difficult to say; it is a standing Commission; but the Commission was constituted some time in June, 1961 and up till now, subject to correction because I am quoting from memory, the expenditure for the last three years is about Rs. 13 lakhs.

Shri Hari Vishnu Kamath: Is the Minister aware that as far back as June 1961, the resolution of the law Ministry appointing the Official Language Commission stated categorically that the functions of the Commission inter alia was to prepare authoritative texts—not mere terminology—in Hindi of all the Central Acts and ordinances and regulations promulgated by the President and the Commission was described by the Minister in last March as a high-powered commission consisting of very eminent men and, if so am I to understand from the answer of the Deputy Minister now that the functions of the Official Language Com-

mission have been revised or watered down to the extent that they are being asked to consult the States now?

Shri Bibhuddendra Misra: Not at all I have never said that. I said that the responsibility of translating statutes, Central Acts, is that of the Commission. The responsibility of translating State Acts is with the State Government. Therefore, the danger is that two parallel sets of words may run unless they take the States into confidence.

WRITTEN ANSWERS TO QUESTIONS

Lac Export

*1090. **Shri Bibhuti Mishra:** Will the Minister of International Trade be pleased to state:

(a) whether it is a fact that accord has been reached between India and Thailand on lac prices; and

(b) if so, the effect of this accord on India's export of lac in the current year?

The Minister of International Trade (Shri Manubhai Shah): (a) Yes, Sir. An accord between the Lac Association of Thailand and the Indian Lac Exporters interests has been reached in regard to price co-ordination, which would be beneficial to both the countries.

(b) It is too early yet to assess the effect of this accord on export of lac by India as well as Thailand.

Manufacture of Ball Bearings

*1097. **Shri P. C. Borooah:** Will the Minister of Steel, Mines and Heavy Engineering be pleased to state:

(a) whether the U.S. Agency for International Development has granted a loan of \$4.3 million to the National Engineering Industries Ltd., Jaipur for manufacture of ball-bearings; and

(b) if so, the details of the scheme?

The Minister of Steel, Mines and Heavy Engineering (Shri C. Subramaniam): (a) and (b). Messrs.

National Engineering Industries Ltd., Jaipur have been granted a licence for substantial expansion of their existing industrial undertaking at Jaipur, for the manufacture of an additional quantity of 14.58 lakh numbers of ball and roller bearings. For meeting the foreign exchange requirement for import of capital goods for this scheme, the Company were permitted to negotiate a direct loan from the United States Agency for International Development. The Company have intimated that the Agency have agreed, in principle, to grant a loan of \$4.3 million or about Rs. 2.05 crores.

Withdrawal of Election disqualifications

*1099. **Shri P. K. Deo:** Will the Minister of Law be pleased to state:

(a) whether six-year disqualification from standing in election imposed on Shri Vidya Charan Shukla by the Tribunal for having resorted to corrupt practices has been withdrawn; and

(b) if so, the reason therefor?

The Minister of Law (Shri A. K. Sen): (a) Yes, Sir.

(b) Under Section 140A of the Representation of the People Act, 1951, the Election Commission has the power to remove for reasons to be recorded by it, a disqualification entailed by any corrupt practice. In exercise of this power, the Election Commission on an application from Shri Vidya Charan Shukla removed his disqualification by an order dated 26-3-1964.

State Trading Corporation

*1103. **Dr. L. M. Singhvi:** Will the Minister of International Trade be pleased to state:

(a) whether there is any criterion or classification on the basis of which international trade in different items is entrusted to the State Trading Corporation; and